

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 39/89

DATED FRIDAY THE THIRD DAY OF FEBRUARY
NINETEEN HUNDRED AND EIGHTY NINE

PRESENT

Hon'ble Shri G. Sreedharan Nair, Judicial Member
&

Hon'ble Shri N. V. Krishnan, Administrative Member

K. Vijayakumaran Nair
and 43 others

.. Applicants

Vs.

1. The District Manager, Telecom District
Bharathiya Mansion Building,
Plamoodu, Trivandrum-4

2. The Divisional Engineer, Administration
Office of the Telecom District Manager
East Fort, Trivandrum-23

3. The General Manager, Telecommunications,
Kerala Circle, Trivandrum and

4. The Government of India, Ministry of
Telecommunications represented by
the Secretary, Telecommunication
Department, New Delhi

.. Respondents

Shri K. P. Satheesan

Counsel for the
applicants

P.V. Madhavan Nambiar, SCGSC

Counsel for
respondents

O R D E R

(Pronounced by Hon'ble Shri G. Sreedharan Nair)

Heard the counsel for the applicant.

2. The petition for permission to join together in
the same application heard, allowed.

3. Copies of the application and the documents have
been served on the Sr. Central Government Standing Counsel
on behalf of the respondents.

4. Heard counsel on either side. The application is admitted.

5. Having regard to the nature of the relief claimed in the application and on the submissions made by the SCGSC, we proceed to dispose of the original application itself.

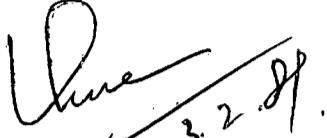
6. The applicants are casual mazdoors in the Department of Telecommunications. The respondents have decided to appoint a Committee to verify the request from the casual mazdoors for ^{their} engagement. Accordingly, a notice has been published stating that casual mazdoors are eligible to submit their request upto 15th October, 1988 for the consideration of the Committee.

7. It is urged in the application that the notice was published only in the Notice Board of the office of the first respondent and as the applicants are residing in different localities away from the office, they did not come to know of the same in time so as to make the request. The prayer is only to direct the respondents to consider their request as well, by extending the date mentioned in the notice.

8. As it was submitted by the Sr. Central Government Standing Counsel that the Committee has not yet started its deliberations, in the interest of justice, we are of the view that an opportunity has to be afforded to the applicants as well to putforward their request. In case

the applicants make their written request within two weeks, they shall also be considered by the Committee.

9. The application is disposed of as above.


(N. V. Krishnan)
Administrative Member
3.2.89


(G. Sreedharan Nair)
Judicial Member
3.2.89

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